

FORM NO. 157**Form for furnishing the certificate under section 420(4) of the Act**

To

(Designation of the Prescribed Authority)

I give below the necessary particulars as required under section 420(4) of the Act:

Part A: Personal Information

1.	Name	(Refer Note 1)	
2.	Name of Father/Husband*	(Refer Note 1)	
3.	Permanent Account Number (if applicable)		
4.	Address	(Refer Note 2)	
5.	Contact details		
	Mobile Number	Country Code	Number
	Email ID		
6.	Nature of Business/Profession in India		
7.	Purpose of visit outside India		
8.	Estimated period of stay outside India		
9.	Passport Number/Emergency Certificate Number details		
(i)	Passport/Emergency certificate number		
(ii)	Date of Issue	dd/mm/yyyy	
(iii)	Country where issued		
(iv)	Place where issued		

I hereby certify that:

(a) *No permanent account number has been allotted to me under the provisions of Section 262 of the Act or under provisions of the Income-tax Act, 1961;

or

(b) *My total income computed in accordance with the provisions of the Act is not chargeable to tax;

or

(c) *I am not required to obtain a permanent account number under the provisions of the Act or under provisions of the Income-tax Act, 1961;

Verification

I, _____, do hereby declare that the information provided above is true and correct to the best of my knowledge. I have not concealed any relevant fact.

***Delete whichever is not applicable.**

Place:

Date:

(Signature of the person giving the certificate)

Name: _____
Designation: _____

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain Flat/Door/Block number, Name of the premises, Road/Street/Lane, Area/locality, Town/City/District, State, PIN/ZIP Code.
3. Some of the Information in the form would be pre-filled to the extent possible.